

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
18/241-242/PB/2021

IN THE MATTER OF:

Mr. Ishwar Lal Petitioner/Applicant

v.

M/s. RP Singhal Builders Pvt Ltd. & ors. Respondent

Order Under Section 241-242 of the Companies Act, 2013

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. S.N. Khanna, Mr. Shashank Singh, Advs.

For the Respondent : Mr. Avinash Trivedi and Mr. Rhythem Nagpal,
Advs.

ORDER

Ld. Counsel Mr. S.N. Khanna appeared on behalf of the Petitioner.

Mr. Narender Kumar party appeared in person.

Ld. Counsel Mr. Avinash Trivedi appeared through VC on behalf of the Respondent.

In any event, both sides are directed to prepare and file the list of dates & events, and issue-wise chart, and relied-upon provisions of law, and the citations, which they are relying upon before the next date of hearing. Parties are also directed to exchange the same well in advance with each other.

At the request and with consent of the parties, list the matter for a physical hearing **on 01.08.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)